

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No. 237 of 2006**

Tuesday, this the 9<sup>th</sup> day of October, 2007.

CORAM :

**HON'BLE MRS SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR GEORGE PARACKEN, JUDICIAL MEMBER**

1. Sobha Jayan,  
W/o Jayan, Lower Division Clerk,  
O/o the Principal Chief Controller  
of Accounts (Zonal Accounts Office),  
Central Board of Direct Taxes,  
Kochi-18
2. Mini Sajan,  
W/o Sajan, Lower Division Clerk,  
O/o the Principal Chief Controller  
of Accounts (Zonal Accounts Office),  
Central Board of Direct Taxes,  
Kochi-18.
3. Lissy John,  
W/o John, Lower Division Clerk,  
O/o the Principal Chief Controller  
of Accounts (Zonal Accounts Office),  
Central Board of Direct Taxes,  
Kochi-18.
4. Jerry Vincent,  
W/o Vincent, Lower Division Clerk,  
Pay & Accounts Office,  
C.R. Building, I.S. Press Road,  
Kochi-18.
5. Preethy.K.,  
W/o Shaji, Lower Division Clerk,  
Pay and Accounts Office,  
Ministry of Agriculture, Finance Avenue,  
Foreshore Road, Kochi-16.

: Applicants

(By Advocate Mr TC Govindaswamy)

v.

1. Union of India represented by  
the Secretary to Government of India,  
Ministry of Finance  
(Department of Expenditure),  
New Delhi.
2. The Controller General of Accounts,  
Ministry of Finance  
(Department of Expenditure),  
New Delhi.

3. The Principal Chief Controller of Accounts,  
Central Board of Direct Taxes,  
9<sup>th</sup> Floor, Lok Nayak Bhavan,  
Khan Marg,  
New Delhi-3.
4. The Principal Chief Controller of Accounts,  
Central Board of Excise & Customs,  
AGCR Building,  
First Floor, New Delhi.
5. The Chief Controller of Accounts,  
Ministry of Agriculture,  
Krishi Bhavan,  
New Delhi. : Respondents

(By Advocate Mr PM Saji, ACGSC)

The application having been heard on 9.10.2007, the Tribunal on the same day delivered the following :

**ORDER**

**HON'BLE MRS SATHI NAIR, VICE CHAIRMAN**

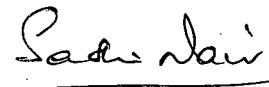
When the matter came up for hearing, learned counsel for the applicants submitted that the reliefs prayed for have been granted and that the O.A may be closed. Learned counsel for respondents has also submitted that the applicants 1 to 4 have promoted and the 5<sup>th</sup> applicant will be considered for promotion in his turn. An amendment to that effect has also been made making the promotion vacancy based.

2. In view of the above submission made by learned counsel on both sides, the O.A is closed as infructuous. No costs.

Dated, the 9th October, 2007.



**GEORGE PARACKEN**  
JUDICIAL MEMBER



**SATHI NAIR**  
VICE CHAIRMAN